THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) No concrete inputs are available to indicate that naxals have forged direct ties with the Pakistani Intelligence Agency ISI. The Government of West Bengal has however informed that the Front Organizations of CPI (Maoist) have developed close nexus with certain Fundamentalist Islamic Organizations in West Bengal and have forged common platform on certain issues.

- (c) and (d) The Government is closely monitoring the situation.
- (e) Does not arise.

Illegal immigrants in the country

†1298. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of illegal immigrants are residing in the country;
- (b) if so, the State-wise details thereof and the number of such illegal immigrants identified, country-wise during the past three years and during the current-year;
- (c) whether inputs are also there that these illegal immigrants are engaged in various criminal activities;
 - (d) if so, the details thereof during the said period, country-wise; and
- (e) the number of immigrants repatriated, country-wise during the said period and the remedial measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The number of foreign nationals who were found to be overstaying after coming to India on valid travel documents, State-wise and country-wise, during 2009, 2010 and 2011 are given in Statement-I (See below). Data for the current year has not been compiled. There are also reports of foreign nationals having entered into India without valid travel documents. As entry of such foreign nationals into India is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in different States in the country.

(c) and (d) Involvement of such foreign nationals illegally staying in the country in criminal activities cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/Union Territory Administrations concerned. Statistical data of this nature is not centrally maintained.

[†]Original notice of the question was received in Hindi.

(e) The number of foreign nationals who were deported during 2009, 2010 and 2011, country-wise, are given in Statement-II (See below). Data for the current year has not been compiled. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

Statement-I

State/Union Territory-wise details of foreign nationals

who were found to be overstaying

State/UT		No. of foreign national to be overstaying as of	
	2009	2010	2011
1	2	3	4
Andaman and Nicobar	1	3	3
Andhra Pradesh	114	95	1867
Assam	11	10	9
Bihar	1	1	36
Chandigarh	7	12	7
Chhattisgarh	5	136	109
Dadra and Nagar Haveli	1	0	1
Delhi	18552	17203	21531
Gujarat	1255	1249	202
Haryana	363	377	419
Himachal Pradesh	0	5	5

Statement-II

Country-wise details of foreign nationals who were found to be overstaying and those deported

Country	who ov	of foreign were found erstaying a 31st Decem	d to be as on	who	f foreign r were depo	orted
	2009	2010	2011	2009	2010	2011
1	2	3	4	5	6	7
Afghanistan	13569	13747	13744	30	37	43
Australia	309	212	260	04	01	02
Bangladesh	32644	28667	24364	10602	6290	6761
Canada	658	550	627	13	02	02
China	559	662	633	22	15	09
Congo	90	96	314	01	02	11
Ethiopia	82	77	118	03	02	01

114 Written Answers to		[RA.	[RAJYA SABHA]		Unstarred Questions		
1	2	3	4	5	6	7	
Fiji	290	136	164	01	03	0	
France	413	367	611	15	06	02	
Germany	390	394	647	13	09	06	
Indonesia	71	77	124	07	12	03	
Iran	246	248	698	70	37	22	
Iraq	669	979	2038	0	0	04	
Italy	116	107	152	03	04	04	
Ivory Coast	207	194	179	03	37	15	
Japan	331	335	602	02	01	03	
Kenya	365	318	587	11	07	13	
Korea South	783	661	990	09	12	16	
Malaysia	361	321	468	02	04	02	
Mauritius	781	394	284	06	06	03	
Mongolia	88	66	123	02	02	02	
Myanmar	705	733	1402	763	417	483	
Netherlands	7 9	123	118	01	10	01	
Nigeria	1121	967	1528	57	67	127	
Oman	412	400	690	03	0	0	
Pakistan	7691	8319	8037	05	04	69	
Philippines	150	153	178	17	04	01	
Russia	159	260	343	14	16	16	
Rwanda	124	109	105	0	02	0	
Seychelles	335	225	330	0	0	0	
Singapore	203	195	230	0	04	05	
Spain	70	122	135	02	02	0	
Sri Lanka	2490	1817	1956	193	75	40	
Stateless-Tibet	235	251	385	01	0	0	
Sudan	293	296	562	22	14	16	
Sweden	91	83	103	0	03	0	
Tanzania	664	744	1004	07	12	08	

Measures to check kidnapping of children

†1299. SHRI THAAWAR CHAND GEHLOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the number of missing children during the last three years in the country;
- (b) whether Government is aware that some gangs kidnap children for ransom and for sending them abroad;
 - (c) if so, the details thereof; and
 - (d) the measures taken by Government to check the kidnapping of children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH): (a) to (d) As per information provided by the National Crime Records Bureau (NCRB), data regarding missing, traced and untraced children for the years 2009, 2010 and 2011 respectively is given in Statement (See below).

Ministry of Home Affairs have issued a detailed advisory on missing children-measures including those needed to prevent trafficking and steps to be taken for tracing the children on 31st January, 2012. It also includes computerization of records, involvement of NGOs and other organizations, community awareness programmes etc.

Ministry of Home Affairs has also circulated a comprehensive pro-forma to States/UTs on missing children for better matching of missing and found children

The Ministry of Women and Child Development under consultation with Ministry of Home Affairs is also developing a National Portal for tracking of 'missing' and 'found' children.

[†]Original notice of the question was received in Hindi.